

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2185  
ANSWERED ON:07.12.2005  
INTERNATIONAL CRIMINAL COURT  
Sethi Shri Arjun Charan

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether the International Criminal Court formed in 2002 carries with their pledge of ending immunity of those guilty of genocide crimes and war criminals;
- (b) if so, the details in this regard; and
- (c) the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (RAO INDERJIT SINGH)

(a)&(b) Yes, Sir. Article 27 (2) of the statute of the International Criminal Court (ICC) mentions: `Immunities or special procedural rules which may attach to the official capacity of a person, whether under national or international law, shall not bar the Court from exercising its jurisdiction over such a person`

(c) India is not a Party to the ICC.